

ITEM NO.301

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1269/2017

DIRECTORATE OF ENFORCEMENT

Appellant(s)

VERSUS

M/S OBULAPURAM MINING COMPANY PVT LTD

Respondent(s)

IA No. 98988/2021 - CLARIFICATION/DIRECTION
IA No. 70924/2020 - EARLY HEARING APPLICATION
IA No. 85412/2018 - GRANT OF INTERIM RELIEF
IA No. 240362/2023 - INTERVENTION APPLICATION
IA No. 222958/2023 - INTERVENTION/IMPLEADMENT
IA No. 126584/2021 - INTERVENTION/IMPLEADMENT)

WITH

Cr1.A. No. 1114/2018 (II-C)

(IA No. 116740/2022 - CLARIFICATION/DIRECTION
IA No. 123586/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 123588/2018 - EXEMPTION FROM FILING O.T.
IA No. 90897/2019 - RECALLING THE COURTS ORDER)

Cr1.A. No. 1115/2018 (II-C)

(IA No. 123596/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 123598/2018 - EXEMPTION FROM FILING O.T.)

W.P.(Cr1.) No. 174/2019 (X)

(IA No. 96973/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 94457/2019 - STAY APPLICATION)

SLP(C) No. 16011/2019 (XIV)

(IA No. 100474/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

W.P.(Cr1.) No. 211/2019 (X)

(IA No. 115057/2019 - PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(Cr1) No. 4634/2014 (II-A)

(IA No. 107777/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 2104/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 59849/2021 - INTERVENTION APPLICATION)

Cr1.A. No. 1270/2017 (II-C)

(IA No. 99001/2021 - CLARIFICATION/DIRECTION
IA No. 44917/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 85552/2018 - GRANT OF INTERIM RELIEF)

Cr1.A. No. 1271-1272/2017 (II-C)

(IA No. 98993/2021 - CLARIFICATION/DIRECTION
IA No. 44991/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 85416/2018 - GRANT OF INTERIM RELIEF)

Cr1.A. No. 223/2018 (II-C)

Cr1.A. No. 793-794/2018 (II-C)

W.P.(Cr1.) No. 245/2022 (X)

(IA No. 88449/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 94262/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 9987/2015 (II-C)

(IA No. 33877/2022 - APPLICATION FOR PERMISSION
IA No. 27120/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 33879/2022 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 10018/2015 (II-C)

(IA No. 33520/2022 - EXEMPTION FROM FILING O.T.
IA No. 25300/2022 - EXEMPTION FROM FILING O.T.
IA No. 134177/2021 - INTERVENTION/IMPLEADMENT
IA No. 33519/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 25298/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 10019/2015 (II-C)

(IA No. 20299/2015 - appln. for exempt from filing c/c.
IA No. 134181/2021 - INTERVENTION/IMPLEADMENT)

SLP(Cr1) No. 993/2016 (II-A)

(IA No. 2069/2016 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 2068/2016 - EXEMPTION FROM FILING O.T.
IA No. 2070/2016 - PERMISSION TO FILE ANNEXURES
IA No. 2067/2016 - PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(Cr1) No. 2890/2017 (II-A)

(IA No. 117731/2022 - APPLICATION FOR PERMISSION)

SLP(Cr1) No. 5487/2017 (II-A)

(IA No. 117729/2022 - APPLICATION FOR PERMISSION
IA No. 69536/2017 - DELETING THE NAME OF PETITIONER/RESPONDENT
IA No. 63437/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Cr1.A. No. 1210/2018 (II)

Diary No(s). 22529/2018 (II)

(IA No. 155688/2023 - APPLICATION FOR TAGGING/DETAGGING
IA No. 162424/2018 - CONDONATION OF DELAY IN FILING
IA No. 162428/2018 - CONDONATION OF DELAY IN REFILEING / CURING THE
DEFECTS
IA No. 162430/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 134877/2021 - EXEMPTION FROM FILING O.T.
IA No. 162432/2018 - EXEMPTION FROM FILING O.T.
IA No. 134873/2021 - MODIFICATION OF COURT ORDER
IA No. 134876/2021 - STAY APPLICATION)

Cr1.A. No. 682/2019 (II-C)

SLP(Cr1) No. 5174/2021 (II)

(IA No. 82936/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 82935/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

SLP(Cr1) No. 1701-1703/2018 (II-C)

SLP(Cr1) No. 1705/2018 (II-C)

SLP(Cr1) No. 5444/2018 (II-A)

SLP(Cr1) No. 6922/2018 (II-A)

(IA No. 103671/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 116880/2022 - CLARIFICATION/DIRECTION
IA No. 117382/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 22433/2019 - GRANT OF BAIL
IA No. 120185/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 8156/2018 (II-C)

(IA No. 138032/2022 - CLARIFICATION/DIRECTION)

SLP(Cr1) No. 609/2021 (II)

(IA No. 8473/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

SLP(Cr1) No. 734/2021 (II)

(IA No. 10547/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

SLP(Cr1) No. 1586/2021 (II)

(IA No. 25623/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 11605/2021 (II)

(IA No. 78230/2021 - CONDONATION OF DELAY IN FILING
IA No. 78232/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1) No. 5350/2019 (II-C)

(IA No. 91379/2019 - EXEMPTION FROM FILING O.T.
IA No. 45414/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 8174/2019 (II-C)

(IA No. 137540/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1) No. 9652/2019 (II-B)

(IA No. 161111/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1) No. 260/2020 (II-A)

IA No. 190953/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 53300/2021 - GRANT OF BAIL)

SLP(Cr1) No. 6128/2020 (II-A)

(IA No. 124481/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1) No. 1855/2021 (II-C)

SLP(Cr1) No. 2237/2021 (II-C)

SLP(Cr1) No. 1403/2021 (II-B)

(IA No. 51338/2021 - CANCELLATION OF BAIL
IA No. 116770/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 116769/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 1355/2021 (II-C)

(IA No. 164205/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 21567/2021 - EXEMPTION FROM FILING O.T.
IA No. 30406/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 1920/2021 (II-C)

(IA No. 164215/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 30939/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

IA No. 30938/2021 - EXEMPTION FROM FILING O.T.
IA No. 32944/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)
SLP(Cr1) No. 2250/2021 (II-C)

SLP(Cr1) No. 2818/2021 (II-C)

SLP(Cr1) No. 2435/2021 (II-C)

SLP(Cr1) No. 3813/2021 (II-C)
(IA No. 62663/2021 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 3629/2021 (II-C)
(IA No. 60125/2021 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 3769/2021 (II-C)
(IA No. 62209/2021 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 3921/2021 (II-C)

SLP(Cr1) No. 3228/2021 (II-C)

SLP(Cr1) No. 4024/2021 (II-C)
(IA No. 71240/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 3514/2021 (II-A)

SLP(Cr1) No. 3439/2021 (II-C)
(IA No. 58096/2021 - EXEMPTION FROM FILING O.T.
IA No. 73763/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 4834/2021 (II-A)
(IA No. 77263/2021 - EXEMPTION FROM FILING AFFIDAVIT)

SLP(Cr1) No. 5156/2021 (II-A)

SLP(Cr1) No. 5457/2021 (II-C)
(IA No. 100532/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 89452/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 89451/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 100530/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 5252/2021 (II-C)
(IA No. 101769/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 101771/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 87669/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 84999/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 84987/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 84989/2021 - EXEMPTION FROM FILING O.T.

IA No. 87668/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 28922/2011 (XII-A)

SLP(C) No. 28394/2011 (XII-A)

SLP(C) No. 29273/2011 (XII-A)

(IA No. 4301/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 9365/2018 (II-C)

(IA No. 36904/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 8626/2021 (II-A)

(IA No. 60674/2021 - CONDONATION OF DELAY IN FILING)

SLP(C) No. 8764-8767/2021 (XII)

IA No. 76722/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1) No. 5652/2021 (II-C)

(IA No. 92919/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1) No. 5696-5697/2021 (II-C)

(IA No. 93552/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 93554/2021 - EXEMPTION FROM FILING O.T.

IA No. 93550/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 177578/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 94652/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 6189/2021 (II-C)

(IA No. 102060/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 7021-7023/2021 (II-C)

(IA No. 116724/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1) No. 8429/2021 (II-B)

(IA No. 141772/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED

JUDGMENT)

Diary No(s). 17000/2018 (II-C)

(IA No. 125876/2018 - CONDONATION OF DELAY IN FILING
IA No. 125877/2018 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS
IA No. 125878/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 17462/2018 (II-C)

(IA No. 79616/2018 - CONDONATION OF DELAY IN FILING
IA No. 79617/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 20250/2018 (II-C)

(IA No. 81201/2018 - CONDONATION OF DELAY IN FILING
IA No. 81202/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1) No. 5488/2019 (II-C)

(IA No. 104829/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 41183/2023 - CLARIFICATION/DIRECTION
IA No. 153555/2019 - CLARIFICATION/DIRECTION
IA No. 94928/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 94941/2019 - EXEMPTION FROM FILING O.T.
IA No. 103475/2019 - INTERVENTION APPLICATION
IA No. 94937/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 3274/2021 (II-C)

W.P.(Cr1.) No. 316/2021 (X)

(FOR ADMISSION and IA No.90920/2021-EXEMPTION FROM FILING O.T. and IA No.90922/2021-EXEMPTION FROM FILING AFFIDAVIT..[TO BE TAKEN UP ALONG WITH ITEM NO. 301 I.E. SLP(Cr1) No. 4634/2014]
IA No. 154088/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 90922/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 90920/2021 - EXEMPTION FROM FILING O.T.)

W.P.(Cr1.) No. 302/2022 (X)

(IA No. 115712/2022 - EX-PARTE AD-INTERIM RELIEF
IA No. 98601/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 31400/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(Cr1.) No. 313/2022 (X)

(IA No. 119347/2022 - EX-PARTE STAY
IA No. 119874/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(Cr1.) No. 363/2022 (X)
(IA No. 136215/2022 - EX-PARTE STAY)

W.P.(Cr1.) No. 447/2022 (X)
(IA No. 170846/2022 - GRANT OF INTERIM RELIEF)

W.P.(Cr1.) No. 65/2023 (X)
(IA No. 38521/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 38520/2023 - STAY APPLICATION)

W.P.(Cr1.) No. 94/2023 (X)
(IA No. 101617/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

W.P.(Cr1.) No. 175/2023 (X)
(IA No. 139054/2023 - CLARIFICATION/DIRECTION)

W.P.(Cr1.) No. 178/2023 (X)
(IA No. 83342/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 139056/2023 - CLARIFICATION/DIRECTION
IA No. 165417/2023 - INTERLOCUTARY APPLICATION)

W.P.(Cr1.) No. 223/2023 (X)
(IA No. 100048/2023 - EX-PARTE AD-INTERIM RELIEF)

W.P.(Cr1.) No. 61/2024 (X)
(FOR ADMISSION and IA No.28738/2024-STAY APPLICATION)

Date : 19-03-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MS. JUSTICE BELA M. TRIVEDI

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Mr. Tabrez Ahmad, Adv.

Mr. Tanveer Ahmed Mir, Adv.
Mr. Arjun Singh Bhati, AOR
Mr. Vaibhav Suri, Adv.
Mr. Gurdeep Singh, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Subject to orders of Hon'ble the Chief Justice, list the present appeals/special leave petitions (SLPs) on 23rd, 24th and 25th

July 2024 at the top of the Board.

In the meanwhile, the State(s)/Enforcement Directorate/Central Bureau of Investigation will file their synopsis/written submissions within not exceeding seven pages along with relied upon judgments with a copy to the Nodal Counsel for the petitioner(s)/appellant(s).

Notwithstanding the pendency of the present appeals/SLPs, it will be open to the petitioner(s)/appellant(s) to file an application for grant of bail before an appropriate forum. If any application(s) is filed, the same will be dealt with in accordance with law without being influenced by the fact that the appeals/SLPs are pending before this Court.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR